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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 214-L.—25th February, 2016.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 3 of 2016**

**THE WEST BENGAL VALUATION BOARD  
(AMENDMENT) BILL, 2016.**

**A  
BILL**

*to amend West Bengal Valuation Board Act, 1978.*

WHEREAS it is expedient to amend the West Bengal Valuation Board Act, 1978, for the purpose and in the manner hereinafter appearing;

West Ben. Act  
LVII of 1978.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

**1.** (1) This Act may be called the West Bengal Valuation Board (Amendment) Act, 2016.

(2) It shall be deemed to have into force on and from 5th February, 2016.

*The West Bengal Valuation Board  
(Amendment) Bill, 2016.*

(Clauses 2, 3.)

Amendment of  
section 5 of the  
West Ben. Act  
LVII of 1978.

2. In sub-section (4) of section 5 of the West Bengal Valuation Board Act, 1978 (hereinafter referred to as the principal Act), for the words "not exceeding four years as the State Government may determine", the words "as the State Government may, by notification, determine" shall be substituted.

Repeal and  
saving.

3. (1) The West Bengal Valuation Board (Amendment) Ordinance, 2016, is hereby repealed.

West Ben. Ord. I  
of 2016.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall deemed to have been validly done or taken under the principal Act as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS.**

To provide improved services to bring about an uniform and rational system of valuation of properties throughout the State, it is considered necessary and expedient to amend the West Bengal Valuation Board Act, 1978 (West Ben. Act LVII of 1978) for the purpose of making provision for empowering the State Government to determine the term of the office of the Chairman and Members of the Board for such period as may be fixed by the State Government by notification, keeping in view the necessity to provide civic services in the public interest.

2. As the West Bengal Legislative Assembly was not in session and it was necessary to take immediate action in the matter, an Ordinance, namely, the West Bengal Valuation Board (Amendment) Ordinance, 2016 (West Ben. Ord. 1 of 2016) was promulgated.

3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

4. The Bill has been framed with the above object in view.

5. There is no financial implication involved in the Bill.

KOLKATA,  
*The 25th February, 2016.*

FIRHAD HAKIM,  
*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*